## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

## EMG-WP(C) PIL No. 1/2020 EMG-CM No. 21/2020

(Through Video Conferencing)

Aditya Sharma

.....Petitioner

Through: Ms. Monika Kohli, Amicus Curiae (On Video Conferencing from her

residence in Jammu).

V/s

**Union Territory of Jammu and Kashmir and Another** 

....Respondent(s)

Through:- None.

**EMG-WP (C) PIL No. 17/2020** 

(Through Video Conferencing from Srinagar)

Lawyers Club Kashmir through its President Advocate Babbar Jan Qadri and others

....Petitioner

I'hrough :- Mr. Bab

Mr. Babar Qadri, Advocate

(on VC from High Court at Srinagar)

V/s

UT of Jammu and Kashmir and others

....Respondent(s)

Through:- Mr. B. A. Dar. Sr. AAG

(on VC from High Court at Srinagar)

HON'BLE THE CHIEF JUSTICE

(On Video Conference from High Court at Jammu)

Coram:

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 27.05.2020

Despite opportunity, reply has not been filed.

Let the same be filed before the next date.

List on 30<sup>th</sup> June 2020.

(RAJNESH OSWAL) JUDGE (GITA MITTAL) CHIEF JUSTICE